rangement o'f supplying ram materials to the small s^ca^le sector.

श्री हरि सिंह नलवा : सभापति महोदय, हमारे देश में 80% लोग देहात में रहते हैं। भारत सरकार की यह पालिसी जो बहुत अच्छी है कि देहात में स्माल स्केल इंडस्ट्रीज लगाई जाएं और लगाई भी जा रही हैं। क्या मैं मंत्री महोदय से जान सकता हूं कि जो देहात में स्माल स्केल इंडस्ट्रीज लगाई गई हैं, जो उनका उत्पादन होगा इस पालिसी के तहत क्या उनके उत्पादन को एक्सपोर्ट करने के लिए 50% रिजर्वेशन करने की पालिसी आपकी है या नहीं ? यदि नहीं है तो क्या इस प्रकार की रिजर्वेशन करने का विचार करेंगे ?

SHRI TRANAB MUKfiERJEE: Sir, I wirTpass oh trTIi question to my colleague in the Ministry of rfTdustry.

MR: CHAIRMAN: Last question. Mr. Reddy.

श्री बी० सत्यनारायण रेड्डी : मंत्री महोदय ने जवाब में कहा कि जहां तक स्माल स्केल सेक्टर को रा-मेटिरियल सप्लाई का संबंध है उन्होंने यह कहा था कि हम इसको चेपेलाइज करने की कोशिश करेंगे और प्रोवाइड करने की कोशिश करेंगे। मैं मंत्री महोदय से यह जानना चाहता हूं कि आपने जो यह योजना बनाई है उसके अन्दर क्या आपके पास कोई ऐसा प्लान है, कनसेप्शन है जिससे कि यह पता चल सके कि स्माल स्केल सेक्टर इंडस्ट्रीज की तरक्की के लिए कितने रा-मेटिरियल की जरूरत है। क्या आपकी मिनिस्ट्री ने ऐसा कोई अन्दाजा लगाया है, प्लान बनाया है या नहीं ? इसके बारे में मंत्री महोदय बताने की कृपा करें।

SHRI PRANAB MtTKlIERJEE: Sir, we get some figures from various consuming indusTrles^-scmetimes from the DGTD and sometimes from the user industries. TV "depends on the actual production activity, total exports etc; so it varies. But we get the information from various sources.

Searches at the premises of Directors of Parle Group of Companies

*122. SHRI HARVENDAR SINGH HANSPAL SHRI . K. JAIN:

Will the'Minister of FINANCE be pleased to state;

(a) whether it is a fact that documents evidencing payment of a political nature were seized recently as a result of searches made at the premises of directors of the Parle Group of Companies;

(b) if so, what are the dates on which the above searches were made and what are the names of authorities who conducted the raids; and

(c) whether it has been established as to whom the payments were made individually giving out the names of the Directors of the Parle Group of Companies involved?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA5; (a) to (c) The Enforcement Directorate searched the premises of M;s. Bisleri (India) Pvt. Ltd., Bombay and its Directors, Dr. C. Rossi and S|Shri Ramesh J. Chauhan, Prakash J. Chauhan and H. M. Golwala and some other connected premises in November. 1977.

The CBI searched the premises of M|s. Bisleri (India) Pvt. Ltd., Bombay and S5Shri Ramesh J. Chauhan, Prakash J. Chauhan and H. M. Golwala and some other connected premises in April, 1980. The CBI also searched the premises of Dr. Rossi and some other connected premises in November, 1980.

fine question was asked on the floor of the House by Shri Harvendar Singh Hanspal.

However, no documents evidencing payment of a political nature were seized during the searches.

SHRI HARVENDAR SINGH HANS-PAL: Sir, I would uke to know as to how many searches have been made of the house of the Managing Director, Mr. Chauhan and also if such searches have been made of other houses as' well who are dealing in such things.

SHRI SAWAI SiNGH SISODIA: Sir, as far as the Parle group of companies is concerned, many many questions have been put and replied to in both the Houses and the information piaced before the House by the concerned Ministries.

SHRI ARVINL) GANESH KUL-KARNI: Unless you allow Coca-Cola, who will agree with you?

SHRI SAWAI SINGH SISODIA; I think ft will be better if we do not enter into details because much has been discussed in this House.

MR. CHAIRMAN: I know.

SHRI SAWAI SINGH SISODIA: Even then, it is my duty to place the information which I possess, as has been asked by the hon. Member. Sir, I have, in my original reply, given this information about searches of the premises of Mr. Chauhan and the other directors also. If the hon. Member desires, I can repeat the reply which I have already given.

SHRI HARVENDAR SINGH HANS-PAL: If such searches have been made of other houses as well... (Interruptions)

MR. CHAIRMAN: His second question is coming.

SHRI HAIWENDAR SINGH HANS-^PAL: I asked if such searches have been made of other business houses as well. • '

SHRI SAWAI SINGH SISODIA: Sir, the question is very wide and it is not specific. How can I say, just now, how many searches have been made of other houses? It is n'.-t possible. *(Interruptions)*

श्री जे० के० जैन : सभापति महोदय, मंत्री जी ने यह बताया... (**व्यवधान**) बोलिए बोलिए आप लोग तो करप्शन को हमेशा आश्रय देते रहे हैं। इसलिए आपका बोलना फर्ज है। हां, आप बोलिए, जब आप बोल चुकेंगे तब मैं शुरू करूंगा। मैं आप लोगों से घबड़ाने वाला नहीं हूं। आज आपको बता देता हूं और हजार वार बता देता हूं कि आप लोगों की इन बातों से हम लोग भयभीत होने वाले नहीं हैं, तीन वर्ष में आप हमें भयभीत नहीं कर सके, तीन वर्ष के आपके कुशासन और दुशासन में हम लोग भय-भीत नहीं हो सके...

श्री पीलू मोदी : आप लोगों के 30 साल के ... (**व्यवधान**)

श्री जे० के० जैन : बैठिये, बैठिये, कोई असर होने वाला नहीं है, हमारा शरीर वज्र के समान है आप लोगों के .... (**व्यवधान**) की तरह नहीं है।

SHRI PILOO MODY: Kindly ask him also tw spell corruption, Sir.

श्री जे० के० जैन : आप करप्शन की जीती जागती मिसाल बैठे हुए हैं फिर आप जानना चाहते हैं...

SHRI""FlLOO MODY: In English e> in Hindi. (Interruptions)

श्री जे० के० जैन : जीती जागती मिसाल है पीलू मोदी जो करप्शन के... (**व्यवधान**) बोलिए बोलिए, सर मेरा आपसे निवेदन है कि जब आप इनको चुप करा देंगे तब मैं बोलना शुरू करूंगा। आप आप चुप कराईये... (**व्यवधान**) बिल्कुल यह बात साबित हो चुकी है कि

ये यहां उधम मचाते हैं, मैं चुप खड़ा हूं इनको चुप करा दीजिए, मैं अपना सप्लीमेंटरी रख दूंगा।

SHRI PILOO MODY: Not necessary. .. (Interruptions)

श्री सभापति : चुप कराने का तरीका तो मुझे एक ही मालूम है। एलसिस इन वन्डरलैंड में लिखा है जब वह आवाज करते थे तो उसको एक सीमेंट के थैले में बंद करके मूंह बांधकर जमीन पर रखकर बैठ जाते थे। मगर इनको तो थैले में भी बंद नहीं कर सकता... (व्यवधान)

श्री जे० के० जैन : अगर आपकी इजाजत हो तो मैं इनकी साईज का एक थैला बनाकर इनको भेंट कर दूंगा... (व्यवधान)

MR. CHAIRMAN; Let us get on.

श्री जे० के० जैन: सभापति महोदय मंत्री जी ने वह किसी को.. (व्यवधान) देखिए, आप बताइए यह शैतानी यहां कौन करता है। यहां शैतानी करने वाले कौन हैं, यह पहले आप निर्णय दे दीजिए हम लोग शैतानी नहीं करते हैं। जब एक प्रश्न पूछा जा रहा है तो इन लोगों को इन्टरप्ट करने का कोई अधिकार नहीं है।

SHRI PILOO MODY: Sir, the lady needs your protection.

श्री सभापति : मैं नहीं जानता जैसे अरबी में कहा जाता है कि "अख्वानों शयातीन" कौन है? शैतानों के भाई कौन हैं, मुझे नहीं मालूम।

श्री जे० के० जैन : सभापति महोदय, जैसा मंत्री जी ने बताया कि यह पार्ले ग्रुप जो कि थम्स-अप, लिमका बनाते और, इनके यहां रेडस हुए हैं।

एक माननीय सदस्य : लिमका भी वही बनाते हैं।

श्री जे० के० जैन : जी हां। इनके यहां जो रेड्स हुए हैं, उस में किसी पोलिटिकल लीडर या पार्टी को पैसा नहीं दिया गया। लेकिन मैं मंत्री जी से जानना चाहूंगा कि जो इनके मैनेजिंग डाइरेक्टर्स यहां जो रेड्स हुए हैं, उन रेड्स में क्या बरामदी हुई और इतने वर्ष तक क्यों नहीं इन मामलों के ऊपर कार्यवाही की गई, जो आज कई वर्षों से आपके वित्त मंत्रालय में पेंडिंग पड़े हुए हैं?

तो क्या आप इस सदन को यह आश्वासन देंगे—अभी मंत्री जी ने यह बताया कि इस सदन में और उस सदन में बहुत चर्चा होती है—मैं मंत्री जी से पूछना चाहता हूं कि चर्चा क्यों होने दी गई? चर्चा इसलिए नहीं हुई क्योंकि कार्यवाही नहीं हुई। मैं आश्वासन चाहता हूं कि इनके यहां क्या मिला और उस के ऊपर क्या कार्यवाही हुई।

श्री सभापति : जरा जवाब का लास्ट सेंटेंस आप खुद पढ़िए।

SHRI ARVIND GANESH KULKARNI; Sir, what is the use of that sentence to him?

श्री जे० के० जैन : मेरा स्पैसिफिक क्वेश्चन यह है कि जो इनके यहां रेड्स हुए हैं, उनमें क्या कुछ ऐसी चीजें मिली हैं जो कानून के खिलाफ हैं क्या क्या ऐसी चीजें बरामद हुई जो कि कानून के खिलाफ थीं?

दूसरे मैं पूछना चाहता हूं कि क्या सी० बी० आई० आई० ने भी इनके जो कार्यालय हैं और इनके जो निवास-स्थान हैं, उन में रेड्स की थीं और उस में क्या बरामदी हुई है?

श्री सवाई सिंह सिसोदिया : माननीय सदस्य ने जो जानकारी जाननी चाही है, उस में मुख्य तौर पर उनका यह आग्रह है कि सर्वेज में क्या मिला है और उसके परिणाम में उनके खिलाफ क्या कार्यवाही हुई है? मेरा ऐसा ख्याल है कि क्या कार्यवाही हुई, इसका उत्तर यदि मैं पहले दूंगा तो उनको संतोष हो जायेगा। जो सर्वेज हुई हैं उसका ब्यौरा तो जो मेरा मूल उत्तर है, वह सदन के सामने रखा है, लेकिन सर्वेज के परिणामस्वरूप जो एक्शन लिया गया है, जो कार्यवाही इस कम्पनी और इसके डाइरैक्टर्स के खिलाफ शासन के द्वारा ली गई, सम्बन्धित महकमों के द्वारा, उसके बारे मे में संक्षेप में जानकारी रखना चाहूंगा --

On 5th April, 1980, against Messrs Bisleri India (Private) Ltd. and its two Directors, namely, Shri Ramesh Chauhan and Shri H. M. Golewala, under section 122B, IPC, read with section 420 and section 22, and so on, two cases were registered. The investigation went on and after completing their investigation the Central Bureau of Investigation sent their investigation report which was received by the Director of Enforcement on 7-4-1981. After perusal of the same case, it was considered by the Enforcement Directorate and after that the Deputy Director Enforcement, Bombay completed the formalities and returned the complaint to the Office of the Central Bureau of Investigation. The Central Bureau of Investigation has since filed the same in the court of Bombay on 16-4-1981. The case is thus pending trial. The second case is relating to Shri Ramesh chauhan as Director of Messrs Parle Bottling Company and it imported three bottle filling machines in 1969 and a case was registered under the Import and Export Acts—violation of these Acts—and after completing the investigation the complaint hag been filed against the accused persons in the Court oi the Additional Chief Metropolitan Magistrate, Bombay on 15th November, 1980.

श्री जे० के० जैन : पीलू मोदी साहब सुन लीजिए यह करप्शन जिसको आप आश्रय दे रहे हैं।

श्री पीलू मोदी : क्या बोल है मैंने सुना नहीं है। हिंदी में समझा दीजिए।

श्री धर्मवीर : माननीय सभापति महोदय, अभी माननीय मंत्री जी ने बताया कि सन् 1969 से लेकर और आज तक कई केसेज उनके खिलाफ दर्ज किए गए हैं। अक्सर देखा जाता है कि जो बिग बिजनेस हाउसेज हैं, उनके उद्योगों में जो घपलेबाजी होती है, उसर पर कार्यवाही बहुत धीरे चलती है और उस पर कार्यवाही हो नहीं पाती।

मैं मंत्री महोदय से जानना चाहूंगा कि ऐसे केसेज जो बिग बिजनेस हाउसेज के हैं जिनके खिलाफ इस प्रकार के केसेज करप्शन के हैं—
misappropriation of finances and other;
क्या उनको स्पेशल कोर्ट को रेफर करके जल्दी से जल्दी उसका फैसला कराएंगे, ताकि जनता के बीच में जो इस प्रकार का एक भ्रम रहता है कि बड़े-बड़े बिजनेस के खिलाफ कोई कार्यवाही नहीं होती, छोटे-छोटे लोग परेशान किए जाते हैं क्या माननीय मंत्री जी इस पर विचार करेंगे कि ऐसे बिग बिजनेस हाउसेज के केसेज को स्पेशल कोर्टस को सौंप कर जल्द से जल्द फैसला कराएंगे?

श्री सवाई सिंह सिसोदिया : महोदय कोई भी व्यक्ति चाहे वह छोटा हो या बडा हो, उसके खिलाफ अगर किसी कानून

;

के अन्तर्गत कार्यवाही होनी है तो, अगर उस ने कोई गलती की है और कानून की धाराओं के अन्तर्गत यदि उसकी कोई गलती अपराध की परिभाषा में आती है, तो वर्तमान शासन की यह निश्चित नीति है कि वह व्यक्ति चाहे छोटा या बड़ा हो उसके खिलाफ समय पर और जल्दी से कार्यवाही जरूर की जायेगी और की जाती है।

श्री पीलू मोदी : जैन साहब को आपके ऊपर विश्वास नहीं है।

श्री सवाई सिंह सिसोदिया : अगर किसी भी घराने के बारे में स्पेसिफिक क्वेश्चन माननीय सदस्य पूछेंगे तो मुझे खुशी होगी, मैं जरूर उसका उत्तर दूंगा लेकिन नीति के संबंध में जो उन्होंने प्रश्न उठाया है, शासन की निश्चित नीति है कि यदि कोई अपराधी है तो उस को क्षमा नहीं किया जाएगा, उसके खिलाफ जल्द से जल्द ऐक्शन लिया जाएगा।

श्री धर्मवीर : मेरे प्रश्न का जवाब माननीय सदस्य ने नहीं दिया। मैंने ऐसे केसेज को स्पेशल कोर्ट को सौंप कर जल्द उस पर कार्यवाही करेंगे... (व्यवधान)...

श्री सवाई सिंह सिसोदिया : जहां तक स्मलिंग पार्टी का सवाल है हम ने इस प्रश्न को उठाया है कि इस प्रकार के जो इकानामिक आफेंजज से संबंधित अपराध हैं उस के संबंध में स्पेशल कोर्ट कायम किए जाने चाहिए और हमारे इस सुझाव को अनेक राज्यों ने मान लिया है और बम्बई में, मध्य प्रदेश में और दूसरे राज्यों में इस प्रकार के कोर्ट कायम हो चुके हैं और उस के अन्तर्गत कार्यवाही हो रही हैं।

श्री लाडली मोहन निगम : मैंने बहुत पहले से हाथ उठाया था। मुझे एक ही सवाल करने दें।... (व्यवधान)...

श्री सभापति : अब मैं एक सवाल करने की इजाजत दे देता हूं। मिस्टर निगम इतने सवाल तो हो चुके हैं।

श्री अरविन्द गणेश कुलकर्णी : हम क्या करें?

(Interruptions,) It has alreadyy been burnt at the ghat. It is coming again in the House. We want to again put it down.

श्री लाडली मोहन निगम : सभापति महोदय, मेरा बहुत सीधा-सा प्रश्न है, वह यह है कि जैसा मंत्री जी ने कहा कि दोनों सदनों में बहुत लम्बे समय से बहस चल रही है, और यह भी बताया उन्होंने कि उन लोगों के यहां दबिश पड़ी है और जिन लोगों के यहां दबिश पड़ी है उनमे में एक डा० रूसी भी है और इसी सदन में इसी सवाल पर कल्पनाथ राय जी ने एक प्रश्न पूछा था 18 मई, 1977 में, तो उसके उत्तर में सदन को यह अवगत कराया गया था— यह सही है या नहीं आप अपनी कहें क्योंकि आपने कहा इस में कुछ चीजें मिली हैं—तो उस में पता नहीं चला, कुछ मिली हैं कुछ नहीं मिली हैं। जैसा उन्होंने खुद कहा मैं उस जमाने के वित्त मंत्री का बयान जो सदन में उन्होंने कहा है, वह आप के सामने रख रहा हूं ताकि आप को जवाब देने मे आसानी हो जाएगी—

"It is a fact that we searched, we raided the premises *ai* Bisleri Company and recovered certain documents. We recovered a letter written by Dr. Rossi, Managing Director, to somebody in a foreign country and we got it translated, where it has been mentioned that prior to March, 1977 a deal was being struck for the import of 3,000 tonnes of fibre from that country and an amount of Rs. 8 lakhs was to be credited in some bank in

Hong Kong. And there is a mention about it that it was decided at the political level, and the money was supposedly for Mrs. Indira Gandhi. I never wanted to take advantage of the situation and I was avoiding a reply to the question. The matter is under investigation. I am not one who will reply in a political way, but because you are very much insisting, I said the reply will be very uncomfortable and 1 replied."

SHRI ARVIND GANESH KUL-KARNI: You are responsible for that. Your party Members were responsible for that. (Interruptions)

SHRI PILOO MODY: Mr. Chairman, Sir, in my understanding this is called corruption. (Interruptions) In my understanding this is called corruption. (Interruptions)

SHRI ARVIND GANESH KUL-KARNI: Don't encourage strch people. (Interruptions) Mr. Kalpnath Rai was there. He did the same thing. (Interruptions) Here is another •friend; he is doing the same thing. This is a domestic feud being brought into this House. It has to be condemned. This is a domestic feud that is going on. (Interruptions)

SHRI PILOO MODY: This is what I consider corruption.

MR. CHAIRMAN: When was this question answered?

श्री लाडली मोहन निगम : मैंने जो कहा. . .

MR. CHAIRMAN. Mr. Nigam, when was this question answered?

श्री लाडली मोहन निगम : यह जो सर्वे हुई उन में जो दस्तावेज मिले उन पर आप ने अब तक क्या कार्यवाही की ?

MR. CHAIRMAN: When was this question answered?

श्रीमती सरोज खापर्डे : आप की सरकार कुछ नहीं कर पायी।

श्री लाडली मोहन निगम : मेरी जबान न खुलवाइए। और बोल दूंगा तो मामला और लम्बा चला जायेगा चेयरमेन साहब, मैं पूरी चीज को खोलना नहीं चाहता, खुल जायेगी तो बहुत लम्बी जायेगी। मैं इतना ही निवेदन करना चाहता हूं।

श्रीमती सरोज खापर्डे : लाडली मोहन जी ने कहा . . . (व्यवधान)

श्री लाडली मोहन निगम : : 8 मई 1979 को यह प्रश्न पूछा गया था। (व्यवधान)

SHRI PILOO MODY: This is not going to cover up corruption. (Interruptions)

SHRIMATI SAROJ KHAPARDE: I am not covering up corruption. (Interruptions)

श्री जे० के० जैन: जनता पार्टी के लोग चार्जेज लगाते रहे, लेकिन फेल हो गए।

श्री पीलू मोदी : आप कबूल करते हैं कि आप फेल नहीं हुए ?

He has accepted that he has net failed in corruption. (Interruptions)

श्री जे० के० जैन : हमारे नेताओं के खिलाफ किसी प्रकार के चार्जेज नहीं थे। यह बिल्कुल बेहूदा बातें उठायी गयी हैं। इन का कोई रिलेवेंस नहीं है।

MR, CHAIRMAN: Just a minute. I was making enquiries. .... -.,

श्रीमती सरोज खापर्डे : हर सेकिण्ड आप की जबान बदलती रहती है। आप की जबान का कोई भरोसा नहीं है।

श्री लाडली मोहन निगम : मैं डिबेट में से बोल रहा हूं ।

श्रीमती सरोज खापर्डे : आप ने कहा मेरा मुंह न खुलवाइए उस पर मैंने कहा ।

SHRI PILOO MODY: Pranab, Kindly inform them. (Interuptions)

MR. CHAIRMAN: The Minister will take care of himself. (Interruptions)

SHRI ARVIND GANESH KULKARNI: Mr. Jain is making the same mistake. Mr. Kalpnath Rai made the same mistake. Don't dp^ it. This is a domestic feud. Don't bring it here. (Interruptions)

श्री जे० के० जैन : इतने चार्जेज लगाये गये थे, लेकिन आप के कमीशनों ने कोई खिलाफ रिपोर्ट नहीं दी ।

MR. CHAIRMAN: Order, order.

श्री धर्मवीर : माननीय लाडली मोहन जी ने स्टेटमेंट दिया है । जब उन की पार्टी थी कई कमीशन बैठे थे उन कमीशनों ने... (व्यवधान) कुछ एस्टेब्लिश नहीं हुआ । इस लिए ऐसे स्टेटमेंट जो दे रहे हैं उनको कार्यवाही से आप निकाल दें ।

श्री जे० के० जै० : : इनको कुछ नहीं मिला । (व्यवधान) मोरारजी और इन लोगों ने इन्दिरा जी के फार्म को भी नहीं छोड़ा । इन लोगों को लाज आनी चाहिए । इस प्रकार के शर्मनाक लांछन यहां पर लगाते हैं ।

SHRI PILOO MODY: Mr. Jain wants to be the Minister and reply on his behalf. (Interruptions) Saroj also wants to be a Minister.

श्रीमती सरोज खापर्डे : यह आउट आफ फ्रस्टेशन आप सब बोले जा रहे हैं ।

श्री लाडली मोहन निगम : अध्यक्ष महोदय, मैं यह कह रहा हूं...

MR. CHAIRMAN: What were you reading?

SHRI LADLi MOHAN NIGAM: From the debate, from the reply given by the Finance Minister on the 8th May, 1979 in this House itself. As I told you, the question was ptt by Mr. Kalpnath Rai.

अगर आप को दस्तावेज मिले तो डा० रूसी की चिट्ठी कहा गयी ? उस का क्या हुआ ? उस दस्तावेज पर आप ने क्या कार्यवाही की ? सीधा सवाल है ।

श्री सीता राम केसरी : लाडली मोहन साहब ने जो इस तरह की बात कहीं उसका क्वेश्चन से कोई सम्बन्ध नहीं है ।

SHRI PILOO MODY: Since when have you started deciding relevance?

श्री सीताराम केसरी : इस क्वेश्चन से कोई सम्बन्ध नहीं है ।

श्री पीलू मोदी : पूरा सम्बन्ध है ।

श्री सीताराम केसरी : इस क्वेश्चन से कोई रिलेवेंस नहीं है । क्वेश्चन अवर में इस तरह की बात होनी नहीं चाहिए

श्री पीलू मोदी : यह सलाह आप जैन साहब को दीजिए । यह सलाह आप जैन साहब को क्यों नहीं देते ? जब यह प्रश्न निकला कि रेड हुआ और वहां से सामान उठाया गया तो यह चिट्ठी भी उठायी गयी होगी । तो इस चिट्ठी पर क्या कार्यवाही हुई ?

श्री जे० के० जै : तुमने इन तमाम चीजों को लेकर रेड किया और वहां चिट्ठी रखवा दी । यह काम तुम लोगों के लिए कोई मुश्किल काम नहीं है ।

SHRI PILOO MODY: Here is a paragon of truth.

MR. CHAIRMAN: Now, please listen to the Minister.

श्री रामानन्द यादव : लाडली मोहन जी ने जो प्रश्न किया है उस प्रश्न का उत्तर हमारे जैन साहब के प्रश्न के उत्तर में आया था और उस के बाद उस पर लाडली मोहन जी ने सप्लीमेंटरी प्रश्न किया है और जो उन्होंने पढ़ कर सुनाया वह जनता पार्टी के समय का रिप्लाई है और यह उस कंप्लेंट का भाग है जिस कम्प्लेंट के माध्यम से कांग्रेस पार्टी के और श्रीमती इन्दिरा गांधी के खिलाफ जनता पार्टी ने अपना एक कंपेन चलाया था और सरकारी अधिकारियों से इस तरह से जवाब दिलवा कर इस हाउस में हम लोगों को और कांग्रेस पार्टी को और इन्दिरा जी को बदनाम करने की कोशिश की गयी थी और उसी को पढ़ कर आज भी फायदा उठाना चाहते हैं। यह...

श्री सभापति : बैठिए। आप बैठ जाइये।

श्री रामानन्द यादव : 1979 में जनता पार्टी का शासन था और उसी वक्त का यह रिप्लाई है और यह रिप्लाई भी उसी कंपेन का एक रूप है जिस के माध्यम से वे लोग इन्दिरा जी को बदनाम करना चाहते थे। कमीशन के माध्यम से, सरकारी मशीनरी के माध्यम से वे बदनाम करना चाहते थे।

श्री सभापति : क्या आप समझते हैं कि यही जवाब हमारे सिसोदिया साहब नहीं दे सकते थे जो आप दे रहे हैं? क्या यह तो वे नहीं कह सकते थे (**व्यवधान**) सुनिए क्या। मिनिस्टर साहब यह जवाब नहीं दे सकते थे जो आप इसमें इस वक्त उठा रहे हैं। यादव जी, यही जवाब हमारे सिसोदिया साहब भी दे सकते हैं।

श्री सवाई सिंह सिसोदिया : सर, माननीय सदस्य ने जो प्रश्न पूछा है उस में उन्होंने 1979 के किसी क्वेश्चन के उत्तर का हवाला दिया है . . .

श्री सभापति : इसीलिए मैं ने उस की तारीख पूछी :

श्री सवाई सिंह सिसोदिया : मेरा निवेदन यह है कि अगर किसी पुराने क्वेश्चन के रिप्लाई को कांट्रेडिक्ट करना हो या उस का हवाला दे कर प्रश्न पूछना हो तो उस के लिए अलग से प्रश्न पूछा जाना चाहिए (**व्यवधान**) मेरा उत्तर तो सुन लीजिए। उस के लिए अलग से प्रश्न पूछा जाना चाहिए।

श्री सभापति : उस का हवाला होना चाहिए।

श्री सवाई सिंह सिसोदिया : उस का हवाला हुए बिना कोई भी जवाब नहीं दिया जा सकता. इस लिए मेरी आपत्ति है कि यह जो उन का प्रश्न है वह इस प्रश्न के स्कोप के बाहर है और इस को रखने की इजाजत नहीं दी जानी चाहिए।

MR CHAIRMAN: I entirely agree with you that the Minister, when he replies, hasn't got all the information on all the questions that have been asked. Now, Mr. Nigam, if you want, ask a separate question on that.

SHRI PILOO MODY: No, Sir. T will read the question to you. It says:

> "Whether it is a fact that documents evidencing payment of a political nature were seized recently as a result of searches made at the premises of directors of the Parle Group of companies."

MR. CHAIRMAN: What do you call 'recently'?

SHRI PILOO MODY: What do you . call 'recently'?

MR. CHAIRMAN: Why didn't he say '1979'?

SHRI PILOO MODY; If what happened six months ago; is recent, or i'f what happend. . .

MR, CHAIRMAN: The question pertains to what period of time.

SHRI PILOO MODY: Ask the Minister when the last seizure was made. And if the ruling you have just given is correct, then under the same ruling this question should be ruled out, because, I am sure, the seizure wasn't made yesterday nor was it made last month , . ,

MR. CHAIRMAN. I don't know.

SHRI PLOO MODY; Therefore, find out. In other words, if the relevance of the question is corrept when asked by Mr. Jain then, the relevance of the question must be the same when asked by Mr. Nigam.

श्री धर्मवीर : मैं एक निवेदन करना चाहता हूं ।

MR. CHAIRMAN; please sit down-I do

MR. CHAIRMAN; Please sit down.

not think that the hon. Members should take on themselves to supplement the Minister.

श्री धर्मवीर : आप ने रूलिंग दी है, लेकिन उस के साथ साथ मैं यह निवेदन करूंगा कि आप इस को भी कार्यवाही से निकलवा दीजिए ।

He can take care of him and if there is any impropriety I am here to stop it. It is not f°r everybody from this side or that side to butt in and try to -run the House. The House will be run by me, and not by others here.

SHRI SAWAISINGH SISODIA; I understand that in the light of your ruling on this supplementary nothing will go on record, and [f it is a fact... *(Interruptions).*

SHRI PILOO MODY: If you want to be a Minister behave like a Minister.

SHRI A. P. SHARMA: "Why are you saying like this?

SHRI PILOO MODY.- During the Janata rule when you used to get up we never objected to it.

MR. CHAIRMAN^ Mr. Pillo Moriy, do not please reminisce upon your good old days.

SHRI PILOO MODY; I do not consider them my good old days. I want to make this correction. What I said was that Ministers should not behave like that. If he wants to behave like that, let him come and sit here.

SHRI A. P. SHARMA: There is a limit to this.

SHRi PILOO MODY: From this seat he used to get up every two minutes. We from the other side then never objected to it.

MR. CHAIRMAN; You might have behaved very well then, possibly not now.

SHRI PILOO MODY: My health may vary; but my behaviour does not.

MR. CHAIRMAN; I am gMng a ruling . . .

SHRT ARVNID GANESH KUL-KARNI: Before that, I want to make one submission. Please listen to me for one moment. I am not questioning your ruling. I am on a point of order...

MR. CHAIRMAN: Mr. Pilop Mody. order during Question Hour.

SHRI PILOO MODY: Points of order are not allowed and rulings are also not allowed... *(Interruptions).*

MR. CHAIRMAN; I now stand up. Nothing is to be recorded any more. This sort of thing will not go on.

SHR. ARVNID GANESH KUL-KARNI: You had allowed me to speak...

MR. CHAIRMAN: Nothing is going on record. I think the decorum and order of the House desire that I rule out everything now. We pass on to question No. 123.

SHRI SAWAISINGH SISODIA: One submission.

SHRI PILOO MODY; We have already passed on to the next question.

SHRI SAWAISINGH SISODIA: Please wait. I submit that keeping in view your ruling, the supplementary put by Mr. Nigam should not go on record.

SHRI PILOO MODY: That is not acceptable to us at all. Charges cannot be thrown only one way. Anything that he said will go on record.

MR. CHAIRMAN; The point is, if Mr. Nigam had said something on his own, I would have completely removed it from the record. What he said was a reply to an earlier question. He was reading out an answer. May be it was irrelevant to the question. But he had a right to read an earlier reply by a Minister. 1" can only rule it out as not being relevant. I do not think i can say that it shall not go On record.

* * *

MR. CHAIRMAN; I have now passed <.n to the next question.

* * * *

* * * *

MR. CHAIRMAN: Mr. Sisodia, I ruled that the question was Irrelevant to the question which was tabled by Mr. Jain. The answer that was read was not from his speech, but from a reply given earlier by a Minister, may be of a different party, may ba of a different colour and rnay be of a different belonging.

* * *

* » *

MR. CHAIRMAN: But I cannot rule out what he has read out. But you need not reply any further and we are passing on to Question No. 123. *(Interruptions).*

* * »

SHRI J. K. JAIN: Sir, please ask Mr. Mody to sit down. *(Interruptions)* S'r, you are asking the Minister to sit down. You please ask Mr. Mody to sit down. *(Interruptions).*

MR. CHAIRMAN: Please sit down.

SHRI SADASHIV BAGAITKAR: Sir, I would like to know what your ruling is. (Interruptions).

MR. CHAIRMAN: Mr. Mody, do not turn your back on me. *(Interruptions).*

SHRI PILOO MODY: No offence is meant, Sir.

MR. CHAIRMAN: I know.

SHRI PILOO MODY: Sir, I cannot talk to the Members on this side if I look at you at the same time. There aie certain physical disabilities, you sea. One of them is that the eyes are located on one side of my body only. *(fcAzrruptions).*

SHRI ARVIND GANESH KUL-KARNI: Sir, what is the use of talking like this? (Interruptions).

MR. CHAIRMAN: Mr. Mody, please sit down. I think fhe matter is over now. We are-going to Question No. 123.

SHRI SAWAISINGH SISODIA: Sir, only one submission I want to make. *(Interruptions).*

•Expvnged as ordered by the Chair.

SHRI PILOO MODY: There is no question of his replying, Sir.

SHRI J. K. JAIN: Sir, you must hear the Minister. *(Interruptions).*

SHRI SAWAISINGH SISODIA: One minute, Sir. I am very much thankful to the honourable Chairman. .. (/ntermtptions).

SHRI PILOO MODY: I am very sorry, Sir. We cannot deviate from this procedure at all. *(Interruptions)* Sir, we cannot deviate from this procedure at all.

* * *

* * *

MR. CHAIRMAN: Mr. Sisodia, you will realise that I cannot, from this Chair, rule on the relevance of a question unless I have heard the question. Having heard the question and having found it irrelevant, I have ruled it out and you need not reply-But I cannot say that the question should n°t go on record. There is no rule under which an irrelevant question cannot be allowed to go on record.

* * *

* * *

(Interruptions)

SHRI ARVIND GENESH KUL-KARNI: You are allowing him to speak now, Sir. There is no procedure at all. You have given the ruling and he is speaking. You are allowing it like this. What is the procedure here? I would like to know this. (*Interruptions).*

SHRI N. K. P. SALVE: Sir, I am on a point of order.

SHRI ARVIND GANESH KUL-KARNI: What is the use of your ruling if they go on speaking?

SHRI PILOO MODY: Sir, I can tell you that if this sort of behaviour continues, then Parliament itself will become irrelevant. Therefore, Sir, kindly be firm and move on to the next question. *(Interruptions).*

SHRI N. K. P. SALVE: Sir, my submission is that you cannot have an irrelevant question...

SHRI ARVIND GANESH KUL-KARNI: Sir, if you are allowing him, then you will have to allow me also. *(Interruptions).*

SHRI N. K. P. SALVE: Sir, I am on a point of order. *(Interruptions).* Sir, I am on a point of procedure. Sir, if you find a question is irrelevant, you cannot say that it cannot be replied to by the Minister because this is the only opportunitq. (Interruptions).

* » « •

* * » •

* * * •

MR. CHAIRMAN: I have already ruled that the question was irrelevant. I have also... *(Interruptions)* I have also ruled that once a question is put, unless it comes within the rule of expunction, it cannot be expunged. (Interruptions) Now, if there is any rule being pointed out to me, I certainly must hear. *(Interruptions).*

* * * »

* * * *

MR. CHAIRMAN: I think, I will rule all this discussion after my ruling that the question was irrelevant, entirely out of record. *(Interruptions)*

SHRI PILOO MODY: What is this ruling?

MR. CHAIRMAN: I want the Reporters to put before me the text of everything that has happened after my ruling that the supplemenary was irrelevant.

SHRI SAWAI SINGH SISODIA: What about the document? .. . *(Interruptions)* No such incriminating document was seized.. *(hiterrrwptions)*

MR. CHAIRMAN: That has not been removed. That is there already.

♦Expunged as ordered by the Chair.

(Interruptions) That is why I asked Mr. Jain: Have you read the last sentence of the reply? But you all objected that I should not remind him... *(Interruptions)*

SHRI PILOO MODY: He said: I can't read on my own; it will have to be read out... (Interruptions)

MR. CHAIRMAN: This goes on intermittently. I do not think there is much time left. Question No. 123.

SHRIMATI PURABI MUKHOPADHYAY: Sir,...

MR. CHAIRMAN: Not even one word of what the hon. Member says should be recorded. Please sit down.

(SHRIMATI PURABI MUKHOPADHYAY continued to speak).

MR. CHAIRMAN: Reporters, nothing is to be recorded.

Tax Exasion by Sikand Company

*123. SHRI PRAKASH MEHRO-TRA:t
SHRI DINESH GOSWAMI:

Will the Minister of FINANCE be pleased to state:

(a) whether his attention has been invited to an article which appeared in the weekly "Blitz" dated the 21st March, 1981, under the heading 'Sikand Empire built on fraud and tax evasion';

(b) if the answer to part (a) above be in the affirmative, whether it is a fact that the Sikand Construction (Projects) Company has evaded tax to the tune of lakhs of rupees, if so, what are the details thereof; and

(c) what action is proposed to be taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) Yes, Sir.

fThe question was actually asked on the floor of the House by Shri Prakash Mehrotra.

(b) and (c) The Income-tax Department carried out a search in the case of M/s. Sikand Construction (Projects) Company, 7A, Barakhamba Road, New Delhi under section 132 of the Income-tax Act, 1961 on 24th January, 1981. During the course of the search *prima facie* unaccounted jewellery of the approximate value of Rs. 1,14,825/- were seized. In addition books of account and incriminating documents showing tax evasion were also seized. A preliminary examination of seized documents indicate substantial tax evasion by this group of cases. The extent of concealment and other details will be known only after the assessments are made. The matter is still under investigation and action is being taken against the evaders as provided for in law.

श्री प्रकाश मेहरोत्रा : मान्यवर, मैं यह जानना चाहूंगा कि सिकंद ग्रुप ग्राफ कम्पनीज जो है इनकी कितनी कम्पनीज हैं ग्रौर कितने प्रिमिसेज में इनका सर्च किया ग्रौर इनके कितने लाकर्ज सर्च किए गए ग्रौर क्या क्या डिटेल में मिला ग्रौर इसको इनवेस्टीगेट करने में कितना समय ग्रापको लगेगा ।

श्री सवाईसिंह सिसोदिया : महोदय, यह जो कम्पनीज हैं उनके बारे में उत्तर यह है कि :

1. Sikand Construction (Projects) Co.
2. Sikand Plastic Industries
3. Siknad Construction Cdmpany
4. New Everest Construction Company
5. Alpha Trading Company
6. Siknad Construction (Pvt.) Ltd.
7. Sikand Polypack (Pvt.) Ltd.
8. Doon Realtors (Pvt.) Ltd.
9. Mathur Marketing Consultants.

These are the names of the companies. Regarding the second part of